आपदा प्रबंधन निदेशालय

DIRECTORATE OF DISASTER MANAGEMENT अ.तथा.नि.प्रशासन / A& N Administration

पोर्टब्लेयर/Port Blair, दिनाक/dated 2 (Mar, 2020

ORDER: 64

Whereas, the National Disaster Management Authority (NDMA), is satisfied that the country is threatened with the spread of COVID -19 epidemic, which has already been declared as a pandemic by the World Health Organization, and has considered it necessary to take effective measures to prevent its spread across the country and that there is a need for consistency in the application and implementation of various measures across the country while ensuring maintenance of essential services and supplies, including health infrastructure.

Whereas, in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, the National Disaster Management Authority (NDMA), has issued an Order No. 1-29/2020-PP (Pt.II) dt. 24.03.2020 (Copy Enclosed) directing the Ministries/Department of Government of India, State/Union Territory Governments and State/Union Territory Authorities to take effective measures so as to prevent the spread of COVID -19 in the country.

And whereas under Section 50 (a) of DM Act, 2005 (copy enclosed) provides for waiving of standard procedure requiring inviting of tenders, in wake of a disaster situation. Section reads as under:-

"Where by reasons of any threatening disaster situation or disaster, the National Authority or the State Authority or the District Authority is satisfied that immediate procurement of provisions or materials or the immediate application of resources are necessary for rescue or relief.

(a) It may authorize the concerned department or authority to make the emergency procurement and in such case, the standard procedure requiring inviting of tenders shall be deemed to be waived."

Now, therefore the Andaman & Nicobar Administration finds this spread of COVID -19 virus as a threatening disaster situation therefore, the State Disaster Management Authority authorizes the Department of Health, Disaster Management, Food and Civil Supplies, Civil Aviation and Revenuue to procure COVID-19 related equipment, provisions of services (including Chartering of flights by Civil Aviation Department), subject to the Secretary/Head of Department certifying that such a purchase is made for the purpose of COVID-19 only, and is necessary for the same.

This issued with the approval of competent authority.

Angel Shat.
Member Secretary

State Disaster Management Authority

A & N Islands